

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 278/MP/2026

Subject : Petition under Regulation 13 of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of WRLDC Fees and Charges for control period 2019-24.

Petitioner : Western Regional Load Despatch Centre

Respondent : Maharashtra State Electricity Distribution Company limited & Ors.

Petition No. 288/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NRLDC fees and charges for the control period 2019-24.

Petitioner : Northern Regional Load Despatch Centre

Respondent : Delhi Metro Rail Corporation Limited & Ors.

Petition No. 306/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NERLDC fees and charges for the control period 2019-24.

Petitioner : North Eastern Regional Load Despatch Centre

Respondent : Assam Power Distribution Company Limited & Ors.

Petition No. 313/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of SRLDC Fees and Charges for control period 2019-24.

Petitioner : Southern Regional Load Despatch Centre

Respondent : AP Transco Limited & Ors.



Petition No. 314/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees and Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of ERLDC Fees and Charges for control period 2019-24.

Petitioner : Eastern Regional Load Despatch Centre

Respondent : Bihar State Power Holding Company Limited & Ors.

Petition No. 315/MP/2026

Subject : Petition under sub-section (4) of Section 28 of the Electricity Act, 2003 read with Regulation 13 (1) of Central Electricity Regulatory Commission (Fees & Charges of Regional Load Despatch Centre and other related matters) Regulations, 2019 for truing up of NLDC fees and charges for the control period 2019-24.

Petitioner : GRID Controller of India Limited

Respondent : Punjab State Transmission Corporation Limited & Ors.

Date of Hearing : **16.7.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Alok Kumar Mishra, NLDC
Shri Gajendra Sinh Vasava, NLDC
Shri Himani Dutta, NLDC
Shri Alok Kumar, Advocate, NLDC
Shri Vana Purushottama Rao, NLDC
Shri Vijay Jha, NLDC
Shri Samit Kumar Saha, NRLDC
Shri Kamaldeep, NRLDC
Shri Prashant Garg, NRLDC
Shri Ajit Kumar Yadav, NRLDC
Shri Marisarla Viswanadh, NERLDC
Shri B B Bhoi, NERLDC
Shri Chitrabahadur Thapa, NERLDC
Shri Chirag Kalra, NERLDC
Ms. Kavita Parihar, ERLDC
Shri Gaurav Verma, ERLDC
Shri Ranajit Pal, ERLDC
Shri Nadim Ahmad, SRLDC



Shri Suresh Raj, SRLDC
Ms. B S Shruthi, SRLDC
Shri DVS Phaneendra SRLDC
Shri T.R. Mohapatra, WRLDC
Ms. Momai Dey, WRLDC

Record of Proceedings

The representative of the Petitioners, NLDC and RLDCs, submitted that the present Petitions have been filed for the truing up of fees and charges of NLDC and RLDCs for the control period 2019-24. The representative further requested that these Petitions be admitted and that notice be issued to the respective Respondents.

2. Considering the submissions made by the representative of the Petitioners, the Commission directed as under:

(a) Admit and issue notice to the respective Respondents.

(b) The Respondents are to file their respective replies, if any, within four weeks with a copy to the respective Petitioners, who may file their rejoinder(s), if any, within three weeks thereafter.

3. The Petitioners were directed to file the following information on an affidavit within two weeks:

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(a) A copy of DPR and/ or maintenance contract of REMC as directed at Para No. 79 of the Commission Order dated 09.06.2021 in Petition No.400/MP/2019

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(a) The expenses against the office building consultancy to CPWD are stated as 4.25% of the Project Cost. However, the value of the project cost is not mentioned. Provide the value of the Project Cost for the office building.

4. These Petitions will be listed for hearing on **8.9.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)